

73, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the workers of the Corporation.

[Placed in Library. See No. LT-8187/74 for (i) and (ii).]

**Annual Report (1972-73) of All India Institute of Medical Sciences, New Delhi**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJJI BASAPPA): Sir, I beg to lay on the Table, under section 19 of the All India Institute of Medical Sciences Act, 1956, a copy (in English and Hindi) of the Seventeenth Annual Report of the All-India Institute of Medical Sciences, New Delhi, for the year 1972-73. [Placed in Library. See No. LT-8093/74.]

**Annual Accounts (1972-73) of Madras Port Trust and Audit Report thereon**

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Madras Port Trust for the year 1972-73, and the Audit Report thereon. [Placed in Library. See No. LT-8117/74.]

**The Indian Telegraph (Sixth Amendment) Rules, 1974**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Posts and Telegraphs Board) Notification G.S.R. No. 571, dated the 25th May, 1974, publishing the Indian Telegraph (Sixth Amendment) Rules, 1974. [Placed in Library. See No. LT-8135/74.]

**Ministry of Finance (Department of Revenue and Insurance) Notification**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI

SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification No. 120-C/74-C.E., dated 1st August, 1974 rescinding Government Notification No. 118/74-CE dated the 22nd July, 1974. [Placed in Library. See No. LT-8198/74.]

**STATEMENT RE. FLOOD SITUATION IN THE COUNTRY**

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): Sir, I beg to lay on the Table a statement (in English and Hindi) on the flood situation in the country. [Placed in Library. See No. LT-8091/74.]

SHRI K. CHANDRASEKHARAN (Kerala): May I submit that, in view of the importance of the statement, we may be allowed to put questions by way of clarification tomorrow?

MR. DEPUTY CHAIRMAN: He has only laid the statement. You study it and, if necessary, we will see.

**STATEMENT RE. DECISION OF THE GOVERNMENT ON THE RECOMMENDATIONS OF THE TARIFF COMMISSION ON THE CEMENT INDUSTRY**

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): Sir, I beg to lay on the Table a statement (in English and Hindi) in connection with the decision of the Government on the recommendations of the Tariff Commission on the Cement Industry, and also a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1974) of the Tariff Commission on the Comprehensive Review of the Cement Industry and Revision of

Fair Ex-Works Prices Payable to the Producers.

(ii) Government Resolution No. 1-10/74-Cem., dated the 1st August, 1974. [Placed in Library. See No. LT-8097 for (i) and (ii).]

### MOTION FOR ELECTION TO THE NATIONAL WELFARE BOARD FOR SEAFARERS

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to move the following Motion:—

“That in pursuance of clause (h) of rule 4 of the National Welfare Board for Seafarers Rules, 1963 framed under **sub-section (2) of section 218 of the Merchant Shipping Act, 1958**, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the Members of the House to be a member of the National Welfare Board for Seafarers”.

*The question was put and the motion was adopted.*

### MESSAGES FROM THE LOK SABHA

#### I. The Cinematograph (Amendment) Bill, 1974.

#### II. The Pondicherry Appropriation Bill, 1974.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

“I am directed to inform Rajya Sabha that the Cinematograph (Second Amendment) Bill, 1973, which was passed by Rajya Sabha at its sitting held on the 27th August, 1973, has been passed by Lok Sabha at its sitting held on the 30th July, 1974, with the following amendments:—

### Enacting Formula

1. Page 1, line 1,—for “Twenty-fourth Year” substitute “Twenty-fifth Year”

#### Clause 1

2. Page 1, lines 3 and 4, for “(Second Amendment) Act, 1973” substitute “(Amendment) Act, 1974”.

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha.”

(II)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Pondicherry Appropriation Bill, 1974, as passed by Lok Sabha at its sitting held on the 30th July, 1974.

2. The Speaker has certified that this Bill is a Money Bill.”

Sir, I beg to lay a copy each of the Bills on the Table.

### STATEMENT EXPLAINING THE CIRCUMSTANCES WHICH NECESSITATED IMMEDIATE LEGISLATION BY THE ALCOCK ASHDOWN COMPANY LIMITED (ACQUISITION OF UNDERTAKINGS) AMENDMENT ORDINANCE, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): Sir, I beg lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Ordinance, 1974.

SHRI BHUPESH GUPTA (West Bengal): In this matter of issuing an Ordinance for the takeover of Alcock Ashdown